

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of NC-V Meeting held on 08.12.2011**

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The Meeting No. 36/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 08.12.2011 in Room No.11 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1	Sh. R.A. Lal, Director	R.O, TC, Noida.
2	Sh. Nandlal, Sr. D.O	DIPP
3	Sh. K.C.Meena, Dy. DGFT	DGFT
4	Sh. Kuldeep Singh, Asstt. Director	DC(MSME)
5	Sh. J.D. Giri, Dy. Chairman Nominee	AEPC
6	Sh. Ram Kumar, FTDO	DGFT

The agenda for Meeting No. 36/AM12 dated 08.12.2011 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

**MEETING NUMBER** : 36/84-ALC3/2011 **MEETING DATE** : 08.12.2011

<b>Case No.:</b> 4/36/84-ALC3/2011	<b>Party Name:</b> SADHANA FASHIONS	<b>Meet No/Date:</b> 36/84-ALC3/2011 08.12.2011	<b>Status:</b> <b>Approved</b>
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1	HQ File :01/84/050/00251/AM12/	RLA File :33/24/040/00004/AM11/	Lic.No/Date:3310016084 04.08.2010										
	<b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-												
	<table border="1"> <thead> <tr> <th>S. No.</th><th>Export Product</th><th>Export Qty.</th><th>Import Item</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>1</td><td>Ladies S-XL Ballerina</td><td>10,00,000 Pair</td><td>Shoe Outsole TRP with Fabric.</td><td>10,00,000 Pair</td></tr> </tbody> </table> <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S. No.	Export Product	Export Qty.	Import Item	Qty. allowed	1	Ladies S-XL Ballerina	10,00,000 Pair	Shoe Outsole TRP with Fabric.
S. No.	Export Product	Export Qty.	Import Item	Qty. allowed									
1	Ladies S-XL Ballerina	10,00,000 Pair	Shoe Outsole TRP with Fabric.	10,00,000 Pair									

2	<b>Case No.:2/36/84-ALC3/2011</b>	Party Name:SRF LIMITED	Meet No/Date:36/84-ALC3/2011 08.12.2011	<b>Status: Rejected</b>
	HQ File :01/84/050/00249/AM12/	RLA File :04/24/040/00168/AM12/	Lic.No/Date:0410128751 30.09.2011	Reject
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that on the export side, neither specific denier of fabric has been mentioned nor composition of export has been mentioned. Further, solid content of V.P. Latex and technical literature of Bonding agent have also been not given. In view of the above, Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

<b>Case No.:1/36/84-ALC3/2011</b>	Party Name:INDO RAMA SYNTHETICS	Meet No/Date:36/84-ALC3/2011	<b>Status:</b>
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**Decision :** The Committee considered the case as per agenda and after deliberations in consultation with representatives of technical authorities present in the meeting decided to allow as SION at Sr.No.A-1790 and ratify the advance authorisation issued in this case as detailed below:-

S. No.	Export Product	Export Qty.	Import Item	Qty. allowed
1	Polyester Partially Oriented Yarn POY.	20,00,000 Kg.	(i) PTA Purified Terephthalic Acid. (ii) MEG Mono Ethylene Glycol. (iii) TiO <sub>2</sub> Titanium Di Oxide. (iv) Sb <sub>2</sub> O <sub>3</sub> Antimony Tri Oxide (v) Spin Finish Oil. (vi) Coal. (vii) HTO Heat Transfer Oil (viii) TEG Tri Ethylene Glycol. (ix) DEG Di Ethylene Glycol. (x) HDPE, PP Granules. (xi) PET Chips. (xii) Kraft Paper.	(i) 18,40,000 Kg. (ii) 7,40,000 Kg. (iii) 6,000 Kg. (iv) 1,220 Kg. (v) 20,000 Kg. (vi) 20,00,000 Kg. (vii) 10,000 Kg. (viii) 18,000 Kg. (ix) 8,000 Kg. (x) 12,800 Kg. (xi) 12,000 Kg. (xii) 88,000 Kg.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

4	Case No.:3/36/84-ALC3/2011	Party Name:RADNIK EXPORTS	Meet No/Date:36/84-ALC3/2011 08.12.2011	Status: <b>Approved</b>									
	HQ File :01/84/050/00250/AM12/	RLA File :05/24/040/00264/AM12/	Lic.No/Date:0510307395 04.11.2011										
	<b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-												
	<table border="1"> <thead> <tr> <th>S. No.</th><th>Export Product</th><th>Export Qty.</th><th>Import Item</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>1</td><td>Ladies Top made out of 70% Cotton, 30% Silk Dyed Fabric, GSM-51 (+/- 10%). Style No.PO#.1221.04.53753.</td><td>7525 Nos.</td><td>70% Cotton, 30% Silk Dyed Fabric, Width-138 CM,GSM-51 (+/- 10%).</td><td>8428 Sq. Mtrs.</td></tr> </tbody> </table>	S. No.	Export Product	Export Qty.	Import Item	Qty. allowed	1	Ladies Top made out of 70% Cotton, 30% Silk Dyed Fabric, GSM-51 (+/- 10%). Style No.PO#.1221.04.53753.	7525 Nos.	70% Cotton, 30% Silk Dyed Fabric, Width-138 CM,GSM-51 (+/- 10%).	8428 Sq. Mtrs.	The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.	
S. No.	Export Product	Export Qty.	Import Item	Qty. allowed									
1	Ladies Top made out of 70% Cotton, 30% Silk Dyed Fabric, GSM-51 (+/- 10%). Style No.PO#.1221.04.53753.	7525 Nos.	70% Cotton, 30% Silk Dyed Fabric, Width-138 CM,GSM-51 (+/- 10%).	8428 Sq. Mtrs.									

Case No.:5/36/84-ALC3/2011	Party Name:RICHA & CO	Meet No/Date:36/84-ALC3/2011 08.12.2011	Status: <b>Approved</b>
HQ File :01/84/050/00252/AM12/	RLA File :05/24/040/00261/AM12/	Lic.No/Date:0510307815 15.11.2011	
<b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities			

present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S. No.	Export Product	Export Qty.	Import Item	Qty. allowed
1	Ladies Top made out of 70% Cotton, 30% Silk Bleached Woven Fabric, GSM-38 (+/- 10%). Style No.4013073, 4013073L, 4013073P.	2974 Nos.	70% Cotton, 30% Silk Bleached Woven Fabric, GSM-38 (+/- 10%).	7300.910 Sq. Mtrs.

The GSM should match in both import and export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

**Case No.:6/36/84-ALC3/2011**

Party Name:SHAHI EXPORTS PVT. LTD.

Meet No/Date:36/84-ALC3/2011  
08.12.2011

**Status:**  
**Approved**

HQ File :01/84/050/00253/AM12/

RLA File :05/24/040/00277/AM12/

Lic.No/Date:0510308220  
17.11.2011

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S. No.	Export Product	Export Qty.	Import Item	Qty. allowed
1	Ladies Top made of 100% Polyester Dyed Fabric GSM-70 (+/- 10%). Style No.V5941M-3.	65800 Nos.	100% Polyester Dyed Fabric GSM-70 (+/- 10%).	71722 Sq. Mtrs.

2	Ladies Top made of 100% Cotton Printed Fabric GSM-71 (+/- 10%). Style No.3016.	13300 Nos.	100% Cotton Printed Fabric GSM-7	21812 Sq. Mtrs.
3	Girls Romper made of 100% Cotton Yarn Dyed Fabric GSM-105 (+/- 10%). Style No.CX8 7106260.	1550 Nos.	100% Cotton Yarn Dyed Fabric GSM-105 (+/- 10%).	2356 Sq. Mtrs.
4	Girls Dress made of 100% Cotton Denim Fabric GSM-263 (+/- 10%). Style No.CX8 7106285.	5300 Nos.	100% Cotton Denim Fabric GSM-263 (+/- 10%).	11024 Sq. Mtrs.
5	Girls Dress with Bloomer & Lining made of 100% Cotton Denim Fabric GSM-263 (+/- 10%) and 100% Cotton Yarn Dyed Fabric GSM-135 (+/- 10%). Style No.CT8 7106290).	5400 Nos.	(i) 100% Cotton Denim Fabric GSM-263 (+/- 10%).  (ii) 100% Cotton Yarn Dyed Fabric GSM-135 (+/- 10%).	(i) 3726 Sq. Mtrs.  (ii) 2268 Sq. Mtrs.
6	Girls Dress made of 100% Cotton Yarn Dyed Fabric GSM-135 (+/- 10%). Style No.CX8 7106383.	3150 Nos.	100% Cotton Yarn Dyed Fabric GSM-135 (+/- 10%).	5292 Sq. Mtrs.
7	Girls Dress with Bloomer & Lining made of 100% Cotton Yarn Dyed Fabric GSM-135 (+/- 10%).Style No.CT8 7106291..	5000 Nos.	100% Cotton Yarn Dyed Fabric GSM-135 (+/- 10%).	5100 Sq. Mtrs.
8	Girls Skirt made of 100% Cotton Yarn Dyed Fabric GSM-135 (+/- 10%). Style No.CX8 7106271.	3250 Nos.	100% Cotton Yarn Dyed Fabric GSM-135 (+/- 10%).	3770 Sq. Mtrs.

9	Girls Skirt made of 100% Cotton Yarn Dyed Fabric GSM-135 (+/- 10%). Style No.CT8 7106272.	1550 Nos.	100% Cotton Yarn Dyed Fabric GSM-135 (+/- 10%).	852.500 Sq. Mtrs.
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The GSM should match in both import and export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

## **Manual agenda cases**

(7)

Case No.306	M/s. Loyal Textiles Mills Ltd., Kovilpatti.
NC 36/12 dt. 08.12.2011	F.No. 01/84/50/221/AM-11/DES-V
Ratification of input output norms against Advance Authorisation No.3510035276 dated 26.08.2011.	

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 05.01.2012.

(8)

Case No.307	M/s. Indus Fila Limited, Bangalore.
NC 36/12 dt. 08.12.2011	F.No. 01/84/50/166/AM-11/DES-V
Ratification of input output norms against Advance Authorisation No.0710081619 dated 19.08.2011.	

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S. No.	Export Product	Export Qty.	Import Item	Qty. allowed
1				